

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

RA.No.200/95 with
MA.No.1939/95 in
OA.No.1197/94

Dated this the 29th Day of December 1995

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Hon'ble Shri V.N. Krishnan, Acting Chairman.
Hon'ble Dr. A.Vedavalli, Member(J)

Baljit Singh ...Applicant

(By Shri D.N. Vohra, Advocate)
versus

Union of India ...Respondents

O R D E R (By Circulation)

O.A.1197/94 was dismissed by the order dated 2.6.1995. The applicant seeks review of that order. M.A. for condonation of delay has also been filed.

2. We have perused the review application. We are satisfied that it can be disposed of by circulation and we proceed to do so.

3. In the view that we take of the matter, the M.A. for condonation of delay is allowed.

4. We have seen the review application. The grounds raised in the said application appear to show that our decision is wrong and that we have wrongly interpreted the provisions of the rules as well as the decisions of the Supreme Court. We are of the view that these could be grounds to challenge our order in an appeal. The grounds raised do not point out to any error apparent on the face of the record and, therefore, the question of review does not arise. The R.A. is dismissed.

A Vedavalli
29/12/95

(Dr. A. Vedavalli)
(Member(J))

N.V. Krishnan
(N.V. Krishnan)
Acting Chairman

/as/